MINUTES OF THE MEETING No. 32/09 HELD ON 5.11.2008
UNDER THE CHAIRMANSHIP OF Shri S.K. Prasad, Addl.DGFT.

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The 32/09 meeting of Advance Licensing Committee was held on 5.11.2008 **under the Chairmanship of Shri S.K. Prasad, Addl. DGFT.**

Case No A-90 NC No.32/09 Dated 5.11.08	M/s. Johnson & Johnson Ltd, Mumbai F.No.01/82/50/871 /AM06/DES-IV RLA F.No.03/94/40/812/AM06 .Lic.No.0310354094 dated 28/10/2005

The Committee considered the case as per agenda and decided to defer consideration of the case for one weeks for want of following information from the firm called for vide letter dated 4/11/2008.

1. Whether in the past any adhoc norms has been finalized/fixed by ALC/Norms Committee. If so a copy thereof may please be sent.
2. Provide Central Excise Data of consumption and production in respect of the item of export if any.

Accordingly the case may be re-listed on 12.11.2008..

Case No M-303 NC No.32/09 Dated 5.11.08	M/s. Monomer Chemical Inds. (P) Ltd, Mumbai F.No.01/82/50/1368 /AM06/DES-IV RLA F.No.03/95/40/1311/AM06

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	.Lic.No.0310366831 dated 14/2/2006

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/155/2004/Ch.II dated 7.5.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Ingrain Blue 5/Blue IBN (C.I.No.741612) (Phthalogen Blue IBN)	1 kg.	1. Cobalt Sulphate	0.500 Kg

The above norms are fixed in supersession of NC decision taken in Meeting No.4/82-ALC-I/2006 dated 26/4/2006 in case No.22/50/82 ALC-I/2005.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-307 NC No.32/09 Dated 5.11.08	M/s. Jasmine Concrete Exports (P) Ltd, Chennai F.No.01/82/50/980 /AM06/DES-IV RLA F.No.04/24/40/291/AM06 .Lic.No.0410076518 dated 25/11/2005

The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of verbal comments offered by him the Committee decided to approve the case as applied for except for export item No.5 (Rose Concrete) for which the firm has not provided the Central Excise Data.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

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Case No M-308 NC No.32/09 Dated 5.11.08	M/s. Gurind India (P) Ltd, New Delhi F.No.01/82/50/1092 /AM07/DES-IV RLA F.No.05/24/40/430/AM07 .Lic.No.0510189782 dated 30/8/2006

The Committee considered the case as per agenda and in the light of written comments of DIPP forwarded vide their U.O. No. 7/144/08-TSW/ dated 14.10.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Insulating Glass – Combination of 6 MM Tinted Blue & 5 MM Float Glass insulating Glass in Combination of 6 MM Planibel Priva Tinted Blue Toughened Polished and Tempered Glass on one side and 5 MM Clear Float Toughened Glass on the Other side with 12 MM air Gap Using Polysulphide as secondary sealant	6700.000 Sq. Mt.	1. Tinted Float Glass 6 MM Tinted Blue Float Glass 2. Clear Float Glass 5 MM clear Float Glass	3551.000 Sq. Mt. 3551.000 Sq. Mt.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-309 NC No.32/09 Dated 5.11.08	M/s. VVF Ltd, , Mumbai F.No.01/83/162/672 /AM06/DES-IV RLA F.No.03/95/40/569/AM09 .

The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the Deptt. of C&PC (Ch. Div.). Accordingly the case may be re-listed on 19.11.2008

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Case No M-310 NC No.32/09 Dated 5.11.08	M/s. Clariant Chemical (I) Pvt. Ltd, Mumbai F.No.01/82/162/109/AM08/DES-IV RLA F.No.03/94/40/579/AM06 .Lic.No.0310345339 dated 30/8/2005

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (PC.Div.) forwarded vide their U.O. No.46011/15/2008-PC-II dated 23.10.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Herberts EPS 7280 (Polyester Resin, Solid Content 80+/-2%)	1 Kg	1. Adipic Acid 2. Phthalic Anhydride	0.310 Kg 0.315 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-311 NC No.32/09 Dated 5.11.08	M/s. Monomer Chemical Inds. (P) Ltd, Mumbai F.No.01/82/50/392 /AM07/DES-IV RLA F.No.03/95/40/249/AM07 .Lic.No.0310384371 dated 13/6/2006

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/20/2005/Ch.II dated 9.7.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Vat Blue 4 MD (N) (Dye content:	1 kg.	1. Vat Blue 4 Crude (CDP)	0.218 Kg

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21%)		2. Sodium Lignin Sulfonate (Borresperse 3A) 3. Naphthalene Sulphonate Formaldehyde condensate	0.465 Kg 0.412 Kg
Vat Red 15 MD (Dye contlent : 28.5%)	1 Kg	1. Vat Red 15 Crude(CDP) 2. Sodium lignin ulfonate Borresperse 3A	0.286 Kg 0.629 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Office of Directorate General of Foreign Trade
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Para 4.7 Decision(DRAFT)

MEETING NUMBER : 32/83-ALC1/2008 **MEETING DATE** : 05.11.2008

1	**Case No.:5/6/83-ALC1/2008**	Party Name:KAGAZKAAR INDUSTRIES PVT. LTD.,	Meet No/Date:32/83-ALC1/2008 05.11.2008	**Status:Case Deferred**
	HQ File :01/83/050/00115/AM09/	RLA File :03/94/040/01009/AM06/	Lic.No/Date:0310358481 06.12.2005	Defer Date:03.12.2008
	Decision : The Committee considered the case as per agenda. Report from the RLA received stating that norms has not been fixed but the copy of the application has not been received. The Committee decided to defer consideration of the case for four weeks. Accordingly the case may be re-listed on 3.12.2008.			

2	**Case No.:1/2/82-ALC1/2006**	Party Name:MAILAM INDIA LIMITED	Meet No/Date:32/83-ALC1/2008 05.11.2008	**Status:Case Deferred**
	HQ File :01/82/050/01363/AM06/	RLA File :25/80/040/00036/AM06/	Lic.No/Date:2510001581 13.02.2006	Defer Date:19.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of reply from the firm/RLA. Reminder issued on 6.10.08 by this office. Accordingly the case may be re-listed on 19.11.2008.			

	Case No.:31/6/83-ALC1/2008	Party Name:SHAILNICK CHEMICALS	Meet No/Date:32/83-ALC1/2008	**Status:Case**

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3		PVT.LTD.	05.11.2008	**Approved**
	HQ File :01/83/050/00141/AM09/	RLA File :08/24/040/00137/AM07/	Lic.No/Date:0810058820 11.08.2006	Defer Date:
	Decision : The Committee considered the case as per agenda. RLA, Ahmedabad vide their letter No.08/24/40/137/AM07 dated 22/9/08 has intimated that norms already fixed in M.No.45/07 dated 21/2/07 Case No.494 and EODC is issued. The Committee in view of RLA's letter withdrawn the case as already approved.			

4	**Case No.:2/5/83-ALC1/2008**	Party Name:ITC LIMITED	Meet No/Date:32/83-ALC1/2008 05.11.2008	**Status:Case Deferred**
	HQ File :01/83/050/00097/AM09/	RLA File :09/24/040/00408/AM06/	Lic.No/Date:0910027348 28.08.2006	Defer Date:03.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply awaited to the D/L dated 6/9/2008 issued by this office. Accordingly the case may be re-listed on 3.12.2008.			

5	**Case No.:11/6/83-ALC1/2008**	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:32/83-ALC1/2008 05.11.2008	**Status:Deffered**
	HQ File :01/83/050/00121/AM09/	RLA File :03/94/040/01107/AM07/	Lic.No/Date:0310414639 05.01.2007	Defer Date:05.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply awaited from the firm. Accordingly the case may be re-listed on 3.12.2008.			

6	**Case No.:970/24/83-ALC1/2007**	Party Name:ENGLISH INDIAN CLAYS LIMITED	Meet No/Date:32/83-ALC1/2008 05.11.2008	**Status:Case Rejected**
	HQ File :01/83/050/00986/AM08/	RLA File :25/24/040/00006/AM08/	Lic.No/Date:2510001959 14.08.2007	Defer Date:
	Decision : The Committee considered the case as per agenda. The representative of Deptt. C&PC (Chem. Div) present in the meeting and stated that firm has not given reply to the D/L No.14010/120/2003 dated 17/3/08. The Committee rejected			

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	the case. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

7	**Case No.:162/46/83-ALC1/2007**	Party Name:GRINDWELL NORTON LTD OR GRINDWELL INTERNATIONAL	Meet No/Date:32/83-ALC1/2008 05.11.2008	**Status:Case Deferred**
	HQ File :01/83/050/01970/AM08/	RLA File :07/24/040/00465/AM08/	Lic.No/Date:0710053647 03.10.2007	Defer Date:03.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Ministry of Steel and also decided to issued reminder. Accordingly the case may be re-listed on 3.12.2008..			

8	**Case No.:6/30/83-ALC1/2007**	Party Name:VEDANTA ALUMINIUM LIMITED	Meet No/Date:32/83-ALC1/2008 05.11.2008	**Status:Case Deferred**
	HQ File :01/83/050/01375/AM08/	RLA File :05/24/040/00537/AM08/	Lic.No/Date:0510210655 17.10.2007	Defer Date:03.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from Ministry of Mines and also decided to issue reminder. Accordingly the case may be re-listed on 3.12.2008.			

9	**Case No.:212/46/83-ALC1/2007**	Party Name:GOA GLASS FIBRE LIMITED	Meet No/Date:32/83-ALC1/2008 05.11.2008	**Status:Case Deferred**
	HQ File :01/83/050/02020/AM08/	RLA File :17/24/040/00111/AM08/	Lic.No/Date:1710001866 14.12.2007	Defer Date:03.12.2008
	Decision : The Committee considered the case as per agenda and noted that the reply given by the firm to the D/L dated 17/8/2008 is incomplete. The Committee decided to call for Central Excise Data of production & consumption for the items of export from the firm. Accordingly the case may be re-listed on 3.12.2008.			

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10	**Case No.:10/14/83-ALC1/2008**	Party Name:KAICO DEER ABRASIVE P LTD	Meet No/Date:32/83-ALC1/2008 05.11.2008	**Status:Case Deferred**
	HQ File :01/83/050/00380/AM09/	RLA File :05/24/040/00770/AM08/	Lic.No/Date:0510214356 03.01.2008	Defer Date:03.12.2008
	Decision : The Committee considered the case as per agenda and decided to refer this case to DIPP for comments and defer the case for four weeks. Accordingly the case may be re-listed on 3.12.2008			

11	**Case No.:4/51/83-ALC1/2007**	Party Name:SWASTIC AUTO INDUSTRIES	Meet No/Date:32/83-ALC1/2008 05.11.2008	**Status:Case Deferred**
	HQ File :01/83/050/02038/AM08/	RLA File :05/24/040/00808/AM08/	Lic.No/Date:0510215389 24.01.2008	Defer Date:03.12.2008
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received and decided to defer consideration of the case for four weeks and forward the reply to TA(DIPP). Accordingly the case may be re-listed on 3.12.2008.			

12	**Case No.:8/14/83-ALC1/2008**	Party Name:INTERLABELS INDUSTRIES PVT.LTD.	Meet No/Date:32/83-ALC1/2008 05.11.2008	**Status:Case Approved**
	HQ File :01/83/050/00378/AM09/	RLA File :03/94/040/01083/AM08/	Lic.No/Date:0310459530 30.01.2008	Defer Date:
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dated 5/11/08 offered by him the Committee decided to approve the case as applied for which includes 5% wastage. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

	Case No.:9/14/83-ALC1/2008	Party Name:INTERLABELS INDUSTRIES PVT.LTD.	Meet No/Date:32/83-ALC1/2008 05.11.2008	**Status:Case Deferred**

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13	HQ File :01/83/050/00379/AM09/	RLA File :03/94/040/01084/AM08/	Lic.No/Date:0310459529 30.01.2008	Defer Date:03.12.2008
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 5.11.2008 offered by him the Committee decided to call for the following information from the firm as under:- 1. Bifurction in the quantity for paper and paper board and whether it is coated and uncoated. Accordingly the case may be re-listed on 3.12.2008.			

14	**Case No.:15/14/83-ALC1/2008**	Party Name:CANTRONICS OFFICE EQUIPMENTS PVT.LTD.,	Meet No/Date:32/83-ALC1/2008 05.11.2008	**Status:Case Deferred**
	HQ File :01/83/050/00385/AM09/	RLA File :03/94/040/01064/AM08/	Lic.No/Date:0310459533 30.01.2008	Defer Date:03.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L issued on 1.8.08 by this office and reminder dated 4.10.08 to the firm. Accordingly the case may be re-listed on 3.12.2008.			

15	**Case No.:42/18/83-ALC1/2008**	Party Name:CANTRONICS OFFICE EQUIPMENTS PVT.LTD.,	Meet No/Date:32/83-ALC1/2008 05.11.2008	**Status:Case Deferred**
	HQ File :01/83/050/00573/AM09/	RLA File :03/94/040/01012/AM08/	Lic.No/Date:0310459708 31.01.2008	Defer Date:03.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information awaited from the firm to the reminder dated 4/10/2008 issued by this office. Accordingly the case may be re-listed on 3.12.2008.			

	Case No.:43/18/83-ALC1/2008	Party Name:INTERLABELS INDUSTRIES PVT.LTD.	Meet No/Date:32/83-ALC1/2008 05.11.2008	**Status:Case Approved**

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16	HQ File :01/83/050/00574/AM09/	RLA File :03/94/040/01156/AM08/	Lic.No/Date:0310462215 22.02.2008	Defer Date:

Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dated 5/11/08 offered by him the Committee decided to approve the case as applied for which includes 5% wastage as under:-

Item of Export	Qty	Item of Import	Qty
Printed/Unprinted self Adhesive Labels on Thermal Labelstock GSM 160+/-10%	100000 Sq. Meter	Thermal Labelstock GSM 160+/-10%	105000 Sq. Meter

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

17	**Case No.:67/9/83-ALC1/2008**	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:32/83-ALC1/2008 05.11.2008	**Status:Case Rejected**
	HQ File :01/83/050/00239/AM09/	RLA File :03/94/040/01219/AM08/	Lic.No/Date:0310463171 28.02.2008	Defer Date:

Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/letter dated 10.7.2008 issued by this office.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

18	**Case No.:57/18/83-ALC1/2008**	Party Name:M TECH INNOVATIONS LTD	Meet No/Date:32/83-ALC1/2008 05.11.2008	**Status:Case Rejected**
	HQ File :01/83/050/00588/AM09/	RLA File :31/24/040/00375/AM08/	Lic.No/Date:3110032883 28.02.2008	Defer Date:

Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/letter dated 19.9.2008 issued by this office.

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	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

19	**Case No.:58/18/83-ALC1/2008**	Party Name:M TECH INNOVATIONS LTD	Meet No/Date:32/83-ALC1/2008 05.11.2008	**Status:Case Rejected**
	HQ File :01/83/050/00589/AM09/	RLA File :31/24/040/00376/AM08/	Lic.No/Date:3110032885 28.02.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/letter dated 19.9.2008 issued by this office. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

20	**Case No.:5/10/83-ALC1/2008**	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:32/83-ALC1/2008 05.11.2008	**Status:Case Deferred**
	HQ File :01/83/050/00269/AM09/	RLA File :10/24/040/00186/AM08/	Lic.No/Date:1010028947 29.02.2008	Defer Date:03.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for for weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 3.12.2008.			

21	**Case No.:1/51/83-ALC1/2007**	Party Name:SURYA INTERNATIONAL	Meet No/Date:32/83-ALC1/2008 05.11.2008	**Status:Case Deferred**
	HQ File :01/83/050/02035/AM08/	RLA File :08/24/040/00256/AM08/	Lic.No/Date:0810070674 13.03.2008	Defer Date:03.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for for weeks for wants of comments from DC(SSI). Accordingly the case may be re-listed on 3.12.2008.			

	Case No.:53/14/83-ALC1/2008	Party Name:AVERY DENNISON (INDIA) PVT.LTD.	Meet No/Date:32/83-ALC1/2008 05.11.2008	**Status:Case Deferred**

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22	HQ File :01/83/050/00423/AM09/	RLA File :05/24/040/00875/AM08/	Lic.No/Date:0510218435 25.03.2008	Defer Date:03.12.2008
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received on 3/10/2008 and decided to defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 3.12.2008.			

23	**Case No.:17/18/83-ALC1/2008**	Party Name:SEJAL ARCHITECTURAL GLASS LTD.	Meet No/Date:32/83-ALC1/2008 05.11.2008	**Status:Case Rejected**
	HQ File :01/83/050/00548/AM09/	RLA File :03/95/040/01459/AM07/	Lic.No/Date:0310466104 25.03.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/letter dated 29.8.2008 issued by this office. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

24	**Case No.:35/14/83-ALC1/2008**	Party Name:AVERY DENNISON (INDIA) PVT.LTD.	Meet No/Date:32/83-ALC1/2008 05.11.2008	**Status:Case Deferred**
	HQ File :01/83/050/00405/AM09/	RLA File :05/24/040/01000/AM08/	Lic.No/Date:0510219121 08.04.2008	Defer Date:03.12.2008
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received on 3/10/2008 and decided to defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 3.12.2008.			

25	**Case No.:56/14/83-ALC1/2008**	Party Name:SHIPRA TECHNOLOGY PVT.LTD.	Meet No/Date:32/83-ALC1/2008 05.11.2008	**Status:Case Deferred**
	HQ File :01/83/050/00426/AM09/	RLA File :05/24/040/00022/AM09/	Lic.No/Date:0510219280 11.04.2008	Defer Date:03.12.2008
	Decision : The Committee considered the case as per agenda and defer consideration of the case for four weeks for want of			

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	reply from the firm.. Accordingly the case may be re-listed on 3.12.2008.

26	**Case No.:70/14/83-ALC1/2008**	Party Name:BRAKEWEL AUTOMOTIVE COMPONENTS(I)P.LTD.	Meet No/Date:32/83-ALC1/2008 05.11.2008	**Status:Case Rejected**
	HQ File :01/83/050/00440/AM09/	RLA File :05/24/040/00018/AM09/	Lic.No/Date:0510219449 17.04.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/letter dated 19.9.2008 issued by this office. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

27	**Case No.:60/14/83-ALC1/2008**	Party Name:ASAHI INDIA GLASS LTD	Meet No/Date:32/83-ALC1/2008 05.11.2008	**Status:Case Approved**
	HQ File :01/83/050/00430/AM09/	RLA File :03/94/040/00139/AM09/	Lic.No/Date:0310471731 21.05.2008	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of DIPP forwarded vide their U.O. No. 7/217/08-TSW/ dated 16.7.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Dluble Walled Insulated Glass in various sizes & Shapes (in combination of float glass of similar or diffeent thickness	1 Sq. Mt.	1. 6 MM clear Float Glass of relevant thickness 2. Aluminum Spacer 3. Connector keys made of stainless steel 4. Butyl (Isobutene-Isoprene)	1.03 Sq. Mt/Sq.Mt. Net to net + 2 % wastage Net to net basis 8 gram per meter of net content of Aluminium Spacer

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			used
		5. Desiccant Fillers namely molecular sieve	2.86 gram per meter of net content of Aluminium Spacer used
		6. Secondary sealant namely polyurethane or silicon sealant	95 gram per meter of net content of Aluminium Spacer used

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

28	**Case No.:39/14/83-ALC1/2008**	Party Name:PARAS OFFSET PVT.LTD.	Meet No/Date:32/83-ALC1/2008 05.11.2008	**Status:Case Deferred**
	HQ File :01/83/050/00409/AM09/	RLA File :05/24/040/00102/AM09/	Lic.No/Date:0510220859 22.05.2008	Defer Date:03.12.2008
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received on 16/9/2008 and decided to defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 3.12.2008.			

29	**Case No.:31/14/83-ALC1/2008**	Party Name:WELDON CELLOPLAST LTD.	Meet No/Date:32/83-ALC1/2008 05.11.2008	**Status:Case Deferred**
	HQ File :01/83/050/00401/AM09/	RLA File :05/24/040/00100/AM09/	Lic.No/Date:0510220920 23.05.2008	Defer Date:03.12.2008
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received on			

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	6/8/2008 and decided to defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 3.12.2008.

30	**Case No.:45/14/83-ALC1/2008**	Party Name:HINDUSTAN LEVER LIMITED	Meet No/Date:32/83-ALC1/2008 05.11.2008	**Status:Case Deferred**
	HQ File :01/83/050/00415/AM09/	RLA File :03/94/040/00346/AM08/	Lic.No/Date:0310472062 27.05.2008	Defer Date:03.12.2008
	Decision : The Committee considered the case as per agenda and file handed over to DIPP and decided to defer consideration of the case for four weeks. Accordingly the case may be re-listed on 3.12.2008.			

31	**Case No.:69/14/83-ALC1/2008**	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:32/83-ALC1/2008 05.11.2008	**Status:Case Deferred**
	HQ File :01/83/050/00439/AM09/	RLA File :10/24/040/00014/AM09/	Lic.No/Date:1010029638 28.05.2008	Defer Date:03.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for for weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 3.12.2008.			

32	**Case No.:72/18/83-ALC1/2008**	Party Name:ITC LIMITED	Meet No/Date:32/83-ALC1/2008 05.11.2008	**Status:Case Deferred**
	HQ File :01/83/050/00603/AM09/	RLA File :09/24/040/00022/AM09/	Lic.No/Date:0910034141 03.06.2008	Defer Date:03.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information awaited from the firm to the reminder dated 10/10/2008 issued by this office. Accordingly the case may be re-listed on 3.12.2008.			

	Case No.:49/18/83-ALC1/2008	Party Name:HI-TECH INKS PVT.LTD.	Meet No/Date:32/83-ALC1/2008 05.11.2008	**Status:Case Deferred**
	HQ File :01/83/050/00580/AM09/	RLA File :03/94/040/00243/AM09/	Lic.No/Date:0310473569	Defer

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33			06.06.2008	Date:03.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 3.12.2008.			

34	**Case No.:92/14/83-ALC1/2008**	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:32/83-ALC1/2008 05.11.2008	**Status:Case Deferred**
	HQ File :01/83/050/00462/AM09/	RLA File :03/94/040/00308/AM09/	Lic.No/Date:0310475495 19.06.2008	Defer Date:03.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L issued on 21.10.08. Accordingly the case may be re-listed on 3.12.2008.			

35	**Case No.:94/14/83-ALC1/2008**	Party Name:NAGAR HAVELI PERFUMES & AROMATIS	Meet No/Date:32/83-ALC1/2008 05.11.2008	**Status:Case Deferred**
	HQ File :01/83/050/00464/AM09/	RLA File :03/95/040/00249/AM09/	Lic.No/Date:0310475546 19.06.2008	Defer Date:03.12.2008
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data from the firm and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 3.12.2008.			

36	**Case No.:14/24/83-ALC1/2008**	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:32/83-ALC1/2008 05.11.2008	**Status:Case Deferred**
	HQ File :01/83/050/00727/AM09/	RLA File :07/21/040/00285/AM09/	Lic.No/Date:0710058120 25.06.2008	Defer Date:03.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 7.10.08 issued by this office. Accordingly the case may be re-listed on 3.12.2008.			

	Case No.:20/15/83-ALC1/2008	Party Name:CENTURY TEXTILES AND	Meet No/Date:32/83-ALC1/2008	**Status:Case**

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37		INDUSTRIES LTD	05.11.2008	**Rejected**
	HQ File :01/83/050/00498/AM09/	RLA File :02/24/040/00084/AM09/	Lic.No/Date:0210114212 27.06.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/letter dated 27.8.2008 issued by this office. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

38	**Case No.:21/15/83-ALC1/2008**	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD	Meet No/Date:32/83-ALC1/2008 05.11.2008	**Status:Case Rejected**
	HQ File :01/83/050/00499/AM09/	RLA File :02/24/040/00085/AM09/	Lic.No/Date:0210114215 27.06.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/letter dated 2.9.2008 issued by this office. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

39	**Case No.:22/15/83-ALC1/2008**	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD	Meet No/Date:32/83-ALC1/2008 05.11.2008	**Status:Case Rejected**
	HQ File :01/83/050/00500/AM09/	RLA File :02/24/040/00086/AM09/	Lic.No/Date:0210114216 27.06.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/letter dated 29.8.2008 issued by this office. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:3/16/83-ALC1/2008	Party Name:OCL INDIA LIMITED	Meet No/Date:32/83-ALC1/2008 05.11.2008	**Status:Case Deferred**

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40	HQ File :01/83/050/00504/AM09/	RLA File :02/24/040/00069/AM09/	Lic.No/Date:0210114410 02.07.2008	Defer Date:03.12.2008
	Decision : The Committee considered the case as per agenda and decided to issue reminder to RLA/Firm for hard copy of application. Accordingly the case may be re-listed on 3/12/2008.			

41	**Case No.:6/16/83-ALC1/2008**	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:32/83-ALC1/2008 05.11.2008	**Status:Case Approved**
	HQ File :01/83/050/00507/AM09/	RLA File :03/95/040/00098/AM09/	Lic.No/Date:0310477109 02.07.2008	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (PC. Division) forwarded vide their letter. No. 46011/70/2008/PC.II dated 16.9.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Polyethylene Wax (containing 93+/- PE Wax & 7+/- 1% Stearic Acid)	1 kg.	1. Relevamt PE Wax 2. Stearic Acid	0.9486 kg. 0.0714 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

42	**Case No.:9/16/83-ALC1/2008**	Party Name:HI-TECH INKS PVT.LTD.	Meet No/Date:32/83-ALC1/2008 05.11.2008	**Status:Case Deferred**
	HQ File :01/83/050/00510/AM09/	RLA File :03/94/040/00350/AM09/	Lic.No/Date:0310477142 02.07.2008	Defer Date:03.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 7.10.08 issued by this office. Accordingly the case may be re-listed on 3.12.2008.			

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43	**Case No.:13/16/83-ALC1/2008**	Party Name:KAICO DEER ABRASIVE P LTD	Meet No/Date:32/83-ALC1/2008 05.11.2008	**Status:Case Deferred**
	HQ File :01/83/050/00514/AM09/	RLA File :05/24/040/00231/AM09/	Lic.No/Date:0510223407 04.07.2008	Defer Date:03.12.2008
	Decision : The Committee considered the case as per agenda and noted that hard copy from the RLA has been received on 3/10/2008 and decided to defer consideration of the case for four weeks. The Committee also decided to forward the application to TA(DIPP). Accordingly the case may be re-listed on 3.12.2008.			

44	**Case No.:18/16/83-ALC1/2008**	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:32/83-ALC1/2008 05.11.2008	**Status:Case Approved**
	HQ File :01/83/050/00519/AM09/	RLA File :10/24/040/00029/AM09/	Lic.No/Date:1010030123 08.07.2008	Defer Date:

Decision : The Committee considered the case as per agenda. The representative of Spices Board present in the meeting and on the basis of written comments Letter No.MD/FN P/03/08 dt. 4.11.2008 offered by them that the weighted average yield comes to 7.08% whereas the firm has applied at 10% yield, the Committee decided to approve the case at 10% yield as under:-

Item of Export	Qty	Item of Import	Qty
Oleoresin Black Pepper	10000.000 Kg	Light Black Pepper (Light Berries)	100.000 MT

This decision is applicable for this licence only.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

	Case No.:69/18/83-ALC1/2008	Party Name:MEGHMANI ORGANICS LTD	Meet No/Date:32/83-ALC1/2008 05.11.2008	**Status:Case Approved**
	HQ File :01/83/050/00600/AM09/	RLA File :08/24/040/00068/AM09/	Lic.No/Date:0810073405	Defer Date:

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		18.07.2008	

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/54/2008/Ch.III dated 29.9.2008 and decided to approve this case as under:-

45

Item of Export	Qty	Item of Import	Qty
Pigment Red 254	1 kg.	1. Tertiary Amyl Alcohol 2. Sodium Metal 3. Para Chloro Benzonitrile 4. Di Iso Propyl Succinate 5. Acetic Acid 6. Dimethyl Formamide	1.352 Kg 0.390 Kg 1.319 Kg 1.142 Kg 1.200 Kg 2.150 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.:5/19/83-ALC1/2008	Party Name:SEJAL ARCHITECTURAL GLASS LTD.	Meet No/Date:32/83-ALC1/2008 05.11.2008	**Status:Case Deferred**
HQ File :01/83/050/00612/AM09/	RLA File :03/95/040/00049/AM09/	Lic.No/Date:0310479756 22.07.2008	Defer Date:03.12.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 3.12.2008

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Case No.:3/20/83-ALC1/2008	Party Name:AJANTA OFFSET & PACKAGINGS LTD.	Meet No/Date:32/83-ALC1/2008 05.11.2008	**Status:Case Deferred**
HQ File :01/83/050/00635/AM09/	RLA File :05/24/040/00276/AM09/	Lic.No/Date:0510224703 30.07.2008	Defer Date:03.12.2008

Decision : The Committee considered the case as per agenda and defer consideration of the case for four weeks for want of reply to the D/L dated 7/10/08.. Accordingly the case may be re-listed on 3.12.2008.

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48	**Case No.:5/20/83-ALC1/2008**	Party Name:JANATA TIMBER & SAW MILL	Meet No/Date:32/83-ALC1/2008 05.11.2008	**Status:Case Deferred**
	HQ File :01/83/050/00637/AM09/	RLA File :04/24/040/00118/AM09/	Lic.No/Date:0410097692 31.07.2008	Defer Date:03.12.2008
	Decision : The Committee considered the case as per agenda and decided that a team from DIPP MSME(SSZ) and DGFT may visit sawn mills from different zone and submit report with in one month. The case is deferred for four weeks. Accordingly the case may be re-listed on 3.12.2008			

49	**Case No.:6/20/83-ALC1/2008**	Party Name:ST. ANNES CASHEW INDUSTRIES	Meet No/Date:32/83-ALC1/2008 05.11.2008	**Status:Case Deferred**
	HQ File :01/83/050/00638/AM09/	RLA File :53/81/040/00002/AM09/	Lic.No/Date:5310006105 01.08.2008	Defer Date:03.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for for weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 3.12.2008.			

50	**Case No.:7/20/83-ALC1/2008**	Party Name:MONARCH CATALYST PVT.LTD.	Meet No/Date:32/83-ALC1/2008 05.11.2008	**Status:Case Approved**
	HQ File :01/83/050/00639/AM09/	RLA File :03/95/040/00377/AM09/	Lic.No/Date:0310480800 01.08.2008	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/46/2002/Ch.III dated 19.12.2006 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Nickel Catalyst Containing Nickel 23 ± 1% & Hydrogenated Palm Stearine = 60% ± 2%	1 kg.	1. Nickel Metal (Cathodes, Pallets, briguetter flakes) 2. Hydrogenated Palm	0.236 Kg 0.638 Kg

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		Stearine 3. Soda Ash	0.800 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.:9/20/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:32/83-ALC1/2008 05.11.2008	**Status:Case Approved**
HQ File :01/83/050/00641/AM09/	RLA File :03/94/040/00373/AM09/	Lic.No/Date:0310481073 04.08.2008	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No. 14010/59/2008/Ch.II dated 24.9.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
As Approved by NC	-do-	**As Approved by NC**	- do -

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

52

Case No.:3/22/83-ALC1/2008	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:32/83-ALC1/2008 05.11.2008	**Status:Case Deferred**
HQ File :01/83/050/00678/AM09/	RLA File :07/24/040/00255/AM09/	Lic.No/Date:0710059076 13.08.2008	Defer Date:03.12.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for for weeks for wants of comments from DIPP. Accordingly the case may be re-listed on 3.12.2008.

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53	**Case No.:24/22/83-ALC1/2008**	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:32/83-ALC1/2008 05.11.2008	**Status:Case Deferred**
	HQ File :01/83/050/00699/AM09/	RLA File :10/24/040/00065/AM09/	Lic.No/Date:1010030673 21.08.2008	Defer Date:03.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for for weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 3.12.2008.			

54	**Case No.:25/22/83-ALC1/2008**	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:32/83-ALC1/2008 05.11.2008	**Status:Case Deferred**
	HQ File :01/83/050/00700/AM09/	RLA File :10/24/040/00067/AM09/	Lic.No/Date:1010030674 21.08.2008	Defer Date:03.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for for weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 3.12.2008.			

55

Case No.:26/22/83-ALC1/2008	Party Name:PARIKH ENTERPRISES PVT. LIMITED	Meet No/Date:32/83-ALC1/2008 05.11.2008	**Status:Case Approved**
HQ File :01/83/050/00701/AM09/	RLA File :08/24/040/00097/AM09/	Lic.No/Date:0810074099 21.08.2008	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 15022/50/99/Ch.II dated 30.10.2002 and decided to approve this case on repet basis as under:-

Item of Export	Qty	Item of Import	Qty
Copper Carbonate (Copper Content – 56% min)	1 kg.	Copper Scrap	0.580 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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56	**Case No.:27/22/83-ALC1/2008**	Party Name:FAITH INDUSTRIES PVT. LTD	Meet No/Date:32/83-ALC1/2008 05.11.2008	**Status:Case Deferred**
	HQ File :01/83/050/00702/AM09/	RLA File :08/24/040/00082/AM09/	Lic.No/Date:0810074122 21.08.2008	Defer Date:03.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for for weeks for wants of comments from Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 3.12.2008.			

57	**Case No.:1/24/83-ALC1/2008**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:32/83-ALC1/2008 05.11.2008	**Status:Case Deferred**
	HQ File :01/83/050/00714/AM09/	RLA File :17/24/040/00001/AM09/	Lic.No/Date:1710002141 25.08.2008	Defer Date:03.12.2008
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received on 24/10/2008 and decided to defer consideration of the case for four weeks. The Committee also decided to forward the application to Deptt. of C&PC(Chem.Div.) on 3/11/08. Accordingly the case may be re-listed on 3.12.2008.			

58	**Case No.:2/24/83-ALC1/2008**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:32/83-ALC1/2008 05.11.2008	**Status:Case Deferred**
	HQ File :01/83/050/00715/AM09/	RLA File :17/24/040/00062/AM09/	Lic.No/Date:1710002143 25.08.2008	Defer Date:03.12.2008
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received on 24/10/2008 and decided to defer consideration of the case for four weeks. The Committee also decided to forward the application to Deptt. of C&PC(Chem.Div.) on 3/11/08. Accordingly the case may be re-listed on 3.12.2008.			

	Case No.:3/24/83-ALC1/2008	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:32/83-ALC1/2008 05.11.2008	**Status:Case Deferred**
	HQ File :01/83/050/00716/AM09/	RLA File :17/24/040/00063/AM09/	Lic.No/Date:1710002144	Defer

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59			25.08.2008	Date:03.12.2008
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received on 24/10/2008 and decided to defer consideration of the case for four weeks. The Committee also decided to forward the application to Deptt. of C&PC(Chem.Div.) on 3/11/08. Accordingly the case may be re-listed on 3.12.2008.			

60	**Case No.:6/24/83-ALC1/2008**	Party Name:ROHA DYE CHEM PVT. LIMITED,	Meet No/Date:32/83-ALC1/2008 05.11.2008	**Status:Case Deferred**
	HQ File :01/83/050/00719/AM09/	RLA File :03/95/040/00074/AM09/	Lic.No/Date:0310483953 27.08.2008	Defer Date:03.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 3.12.2008			

61	**Case No.:7/24/83-ALC1/2008**	Party Name:ROHA DYE CHEM PVT. LIMITED,	Meet No/Date:32/83-ALC1/2008 05.11.2008	**Status:Case Deferred**
	HQ File :01/83/050/00720/AM09/	RLA File :03/95/040/00027/AM09/	Lic.No/Date:0310483962 27.08.2008	Defer Date:03.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 3.12.2008			

62	**Case No.:8/24/83-ALC1/2008**	Party Name:SHIRDI INDUSTRIES LIMITED	Meet No/Date:32/83-ALC1/2008 05.11.2008	**Status:Case Deferred**
	HQ File :01/83/050/00721/AM09/	RLA File :03/95/040/00479/AM09/	Lic.No/Date:0310483977 27.08.2008	Defer Date:03.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply to D/L dated 24/10/2008 issued by C&PC(Chem.Div.). Accordingly the case may be re-listed on 3.12.2008			

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63	**Case No.:9/24/83-ALC1/2008**	Party Name:FAITH INDUSTRIES PVT. LTD	Meet No/Date:32/83-ALC1/2008 05.11.2008	**Status:Case Deferred**
	HQ File :01/83/050/00722/AM09/	RLA File :08/24/040/00102/AM09/	Lic.No/Date:0810074286 27.08.2008	Defer Date:03.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 3.12.2008			

64	**Case No.:10/24/83-ALC1/2008**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:32/83-ALC1/2008 05.11.2008	**Status:Case Deferred**
	HQ File :01/83/050/00723/AM09/	RLA File :17/24/040/00071/AM09/	Lic.No/Date:1710002145 27.08.2008	Defer Date:03.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 3.12.2008			

65	**Case No.:11/24/83-ALC1/2008**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:32/83-ALC1/2008 05.11.2008	**Status:Case Deferred**
	HQ File :01/83/050/00724/AM09/	RLA File :17/24/040/00072/AM09/	Lic.No/Date:1710002146 27.08.2008	Defer Date:03.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 3.12.2008			

66	**Case No.:12/24/83-ALC1/2008**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:32/83-ALC1/2008 05.11.2008	**Status:Case Deferred**
	HQ File :01/83/050/00725/AM09/	RLA File :17/24/040/00073/AM09/	Lic.No/Date:1710002147 27.08.2008	Defer Date:03.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 3.12.2008			

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67	**Case No.:13/24/83-ALC1/2008**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:32/83-ALC1/2008 05.11.2008	**Status:Case Deferred**
	HQ File :01/83/050/00726/AM09/	RLA File :17/24/040/00074/AM09/	Lic.No/Date:1710002148 27.08.2008	Defer Date:03.12.2008
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received on 24/10/2008 and decided to defer consideration of the case for four weeks. The Committee also decided to forward the application to Deptt. of C&PC(Chem.Div.) on 3/11/08. Accordingly the case may be re-listed on 3.12.2008.			

68	**Case No.:15/24/83-ALC1/2008**	Party Name:ROHA DYE CHEM PVT. LIMITED,	Meet No/Date:32/83-ALC1/2008 05.11.2008	**Status:Case Deferred**
	HQ File :01/83/050/00728/AM09/	RLA File :03/95/040/00179/AM09/	Lic.No/Date:0310484236 28.08.2008	Defer Date:03.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 3.12.2008			

69	**Case No.:19/24/83-ALC1/2008**	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:32/83-ALC1/2008 05.11.2008	**Status:Case Deferred**
	HQ File :01/83/050/00732/AM09/	RLA File :05/24/040/00359/AM09/	Lic.No/Date:0510226448 28.08.2008	Defer Date:03.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 3.12.2008			

70	**Case No.:21/24/83-ALC1/2008**	Party Name:ATUL LIMITED,	Meet No/Date:32/83-ALC1/2008 05.11.2008	**Status:Case Deferred**
	HQ File :01/83/050/00734/AM09/	RLA File :08/24/040/00083/AM09/	Lic.No/Date:0810074331 29.08.2008	Defer Date:03.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 3.12.2008			

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71	**Case No.:22/24/83-ALC1/2008**	Party Name:ATUL LIMITED,	Meet No/Date:32/83-ALC1/2008 05.11.2008	**Status:Case Deferred**
	HQ File :01/83/050/00735/AM09/	RLA File :08/24/040/00084/AM09/	Lic.No/Date:0810074332 29.08.2008	Defer Date:03.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 3.12.2008			

72	**Case No.:23/24/83-ALC1/2008**	Party Name:ATUL LIMITED,	Meet No/Date:32/83-ALC1/2008 05.11.2008	**Status:Case Deferred**
	HQ File :01/83/050/00736/AM09/	RLA File :08/24/040/00086/AM09/	Lic.No/Date:0810074334 29.08.2008	Defer Date:03.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 3.12.2008			

73	**Case No.:24/24/83-ALC1/2008**	Party Name:SBL COLORTECH PRIVATE LIMITED.,	Meet No/Date:32/83-ALC1/2008 05.11.2008	**Status:Case Deferred**
	HQ File :01/83/050/00737/AM09/	RLA File :03/95/040/00475/AM09/	Lic.No/Date:0310484431 29.08.2008	Defer Date:03.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 3.12.2008			

74	**Case No.:25/24/83-ALC1/2008**	Party Name:BAYER CROPSCIENCE LIMITED	Meet No/Date:32/83-ALC1/2008 05.11.2008	**Status:Case Deferred**
	HQ File :01/83/050/00738/AM09/	RLA File :03/94/040/00539/AM09/	Lic.No/Date:0310484443 29.08.2008	Defer Date:03.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 3.12.2008			

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75	**Case No.:26/24/83-ALC1/2008**	Party Name:DEVHARSH INFOTECH PVT.LTD.	Meet No/Date:32/83-ALC1/2008 05.11.2008	**Status:Case Deferred**
	HQ File :01/83/050/00739/AM09/	RLA File :03/94/040/00515/AM09/	Lic.No/Date:0310484471 29.08.2008	Defer Date:03.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply to the D/L and hard copy of application from firm. Accordingly the case may be re-listed on 3.12.2008			

76	**Case No.:30/24/83-ALC1/2008**	Party Name:B & A MULTIWALL PACKAGING LTD.	Meet No/Date:32/83-ALC1/2008 05.11.2008	**Status:Case Deferred**
	HQ File :01/83/050/00743/AM09/	RLA File :02/24/040/00146/AM09/	Lic.No/Date:0210116783 02.09.2008	Defer Date:03.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 3.12.2008			

77	**Case No.:34/24/83-ALC1/2008**	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:32/83-ALC1/2008 05.11.2008	**Status:Case Deferred**
	HQ File :01/83/050/00747/AM09/	RLA File :10/24/040/00070/AM09/	Lic.No/Date:1010030830 02.09.2008	Defer Date:03.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 3.12.2008			

78	**Case No.:35/24/83-ALC1/2008**	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:32/83-ALC1/2008 05.11.2008	**Status:Case Deferred**
	HQ File :01/83/050/00748/AM09/	RLA File :10/24/040/00076/AM09/	Lic.No/Date:1010030832 02.09.2008	Defer Date:03.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks			

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for wants of comments from the Spices Board. Accordingly the case may be re-listed on 3.12.2008

Case No.:4/28/83-ALC1/2008	Party Name:BERGER BECKER COATINGS PVT.LTD.	Meet No/Date:32/83-ALC1/2008 05.11.2008	**Status:Case Approved**
HQ File :01/83/050/00820/AM09/	RLA File :17/24/040/00140/AM08/	Lic.No/Date:1710002183 23.09.2008	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of DIPP forwarded vide their U.O. No. Nil dated 5.11.2008 and decided to approve this case as applied for which includes 5% wastage. The description of export item is amended as under:-

Export Item	Qty.	Import Item	Qty.
1) Paints Becker (Epoxy Backcoat NSAIL-611 containing Pigment content 19.14%+/-1% Solid Resin Content 26.05%+/-1% 53680 Kg	44000 LTR	1. Epoxy Resin (% Non Volatile Content 100%)	0.2600 Kg
		2. Titanium Dioxide Rutile Grade	0.1400 Kg
		3.Dimethyl Ester/Diabasic Ester/Retarder Solvent	0.3602 Kg
		4. Urea Formaldehyde Resin (% Non Volatile Content 60+/-2%)	0.0225 Kg
		5. Hydro Carbon Solvent (Solvent Naptha) Distillation Range 150-190 Degree C)	0.1487 Kg
		6. Flow Agent	0.0477 Kg
		7. Extender Pigment	0.0510 Kg
		8. Chrome Pigment 9Lead Chromate)	0.0090 Kg
		9. Adhesion Promoter	0.0100 Kg
		10. Micrronized Red Oxide	0.0009 Kg

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		Pigment	
2) Paints Topcoat (Light Shades) containing Pigment content 29.14%+/-1% Solid Resin content 33.33%+/-1% 16640 kg	13000 LTR	1. Polyester Resin Saturated (% Non Volatile Content 60+/-2%) 2. Titanium Dioxide Rutile Grade 3. Dimethyl Ester/Diabasic Ester/Retarder 4. Melamine Resin (% Non-Volatile Content 97+/-2%) 5. Hydro Carbon Solvent (Solvent Naptha) Distillation Range 150-190 Degree C) 6. Flow Agent 7. Micrronized Red Oxide Pigment 8. Chrome Pigment 9Lead Chromate) 9. Carbon Black Pigment	0.5000 Kg 0.2845 Kg 0.0605 Kg 0.0515 Kg 0.1000 Kg 0.0320 Kg 0.0200 Kg 0.0013 Kg 0.0002 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:2/28/83-ALC1/2008	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:32/83-ALC1/2008 05.11.2008	**Status:Case Approved**
HQ File :01/83/050/00818/AM09/	RLA File :03/95/040/00233/AM09/	Lic.No/Date:0310487746 24.09.2008	Defer Date:

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Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/181/2003/Ch.III dated 27.6.2006 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Pigment Red 122	1 kg.	1. Dimethyl Succinylo Succinate 2. Dimethyl Formamide 3. Phosphorous Pentoxide	0.758 Kg 2.580 Kg 2.792 Kg

(Role of Phosphoric Acid is not clear)

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.:3/28/83-ALC1/2008	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:32/83-ALC1/2008 05.11.2008	**Status:Case Deferred**
HQ File :01/83/050/00819/AM09/	RLA File :03/95/040/00425/AM09/	Lic.No/Date:0310487748 24.09.2008	Defer Date:03.12.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 3.12.2008

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Case No.:7/28/83-ALC1/2008	Party Name:M/S. ITCO INDUSTRIES LIMITED	Meet No/Date:32/83-ALC1/2008 05.11.2008	**Status:Case Deferred**
HQ File :01/83/050/00823/AM09/	RLA File :07/24/040/00418/AM08/	Lic.No/Date:0710060125 25.09.2008	Defer Date:03.12.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of hard copy of application from RLA. Accordingly the case may be re-listed on 3.12.2008

Case No.:13/28/83-ALC1/2008	Party Name:SILVER OAK	Meet No/Date:32/83-ALC1/2008	**Status:Case**

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83		LABORATORIES PVT.LTD.	05.11.2008	**Deferred**
	HQ File :01/83/050/00829/AM09/	RLA File :05/24/040/00426/AM09/	Lic.No/Date:0510228216 25.09.2008	Defer Date:03.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 3.12.2008			

84	**Case No.:16/28/83-ALC1/2008**	Party Name:INDIA GLYCOLS LTD	Meet No/Date:32/83-ALC1/2008 05.11.2008	**Status:Case Deferred**
	HQ File :01/83/050/00832/AM09/	RLA File :05/24/040/00256/AM09/	Lic.No/Date:0510228280 25.09.2008	Defer Date:03.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 3.12.2008			

85	**Case No.:8/28/83-ALC1/2008**	Party Name:INDIAN EMPORIUM	Meet No/Date:32/83-ALC1/2008 05.11.2008	**Status:Case Deferred**
	HQ File :01/83/050/00824/AM09/	RLA File :10/24/040/00064/AM09/	Lic.No/Date:1010031082 26.09.2008	Defer Date:03.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of hard copy of application. Accordingly the case may be re-listed on 3.12.2008			

86	**Case No.:9/28/83-ALC1/2008**	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:32/83-ALC1/2008 05.11.2008	**Status:Case Deferred**
	HQ File :01/83/050/00825/AM09/	RLA File :10/24/040/00080/AM09/	Lic.No/Date:1010031083 26.09.2008	Defer Date:03.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 3.12.2008			

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87	**Case No.:10/28/83-ALC1/2008**	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:32/83-ALC1/2008 05.11.2008	**Status:Case Deferred**
	HQ File :01/83/050/00826/AM09/	RLA File :10/24/040/00085/AM09/	Lic.No/Date:1010031085 26.09.2008	Defer Date:03.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 3.12.2008			

88	**Case No.:11/28/83-ALC1/2008**	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:32/83-ALC1/2008 05.11.2008	**Status:Case Deferred**
	HQ File :01/83/050/00827/AM09/	RLA File :10/24/040/00086/AM09/	Lic.No/Date:1010031086 26.09.2008	Defer Date:03.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 3.12.2008			

89	**Case No.:14/28/83-ALC1/2008**	Party Name:KUBER CONSTRUCTION PRIVATE LIMITED,	Meet No/Date:32/83-ALC1/2008 05.11.2008	**Status:Case Deferred**
	HQ File :01/83/050/00830/AM09/	RLA File :02/24/040/00159/AM09/	Lic.No/Date:0210118070 26.09.2008	Defer Date:03.12.2008
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 5.11.2008 offered by him the Committee decided to call for the following information from the firm as under:- 1. Area in Sq.Mt. of Import & Export 2. Weight of Import Item 3. Net weight of import item in export 4. Thickness of export product Accordingly the case may be re-listed on 3.12.2008.			

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90	**Case No.:15/28/83-ALC1/2008**	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:32/83-ALC1/2008 05.11.2008	**Status:Case Deferred**
	HQ File :01/83/050/00831/AM09/	RLA File :09/24/040/00259/AM09/	Lic.No/Date:0910035449 26.09.2008	Defer Date:03.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 3.12.2008			

91	**Case No.:22/28/83-ALC1/2008**	Party Name:MOHINI ORGANICS PVT. LTD.,	Meet No/Date:32/83-ALC1/2008 05.11.2008	**Status:Case Approved**
	HQ File :01/83/050/00838/AM09/	RLA File :03/95/040/00427/AM09/	Lic.No/Date:0310487973 26.09.2008	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/14/2006/Ch.II dated 15.2.2008 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Poly sorbate 60 Polyoxy Ethylene 20 Sorbitan Mono Stearate	1 kg.	1. Sorbitol 70% 2. Stearic Acid 3. Ethylene Oxide	0.169 Kg 0.247 Kg 0.684 Kg
Poly sorbate 40 Polyoxy Ethylene 20 Sorbitan Mono Palmitate	1 Kg	1. Sorbitol 70% 2. Palmitic Acid 3. Ethylene Oxide	0.192 Kg 0.152 Kg 0.680 Kg
Poly sorbate 80 Polyoxy Ethylene 20 Sorbitan Mono Oleate	1 Kg	1. Sorbitol 70% 2. Oleic Acid (80%) 3. Ethylene Oxide	0.167 Kg 0.256 Kg 0.676 Kg
Poly sorbate 20 Polyoxy Ethylene 20 Sorbitan Mono Laurate	1 Kg	1. Sorbitol 70% 2. Distilled Coconut Fatty Acid	0.200 Kg 0.171 Kg

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	3. Ethylene Oxide	0.721 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

92	**Case No.:23/28/83-ALC1/2008**	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:32/83-ALC1/2008 05.11.2008	**Status:Case Deferred**
	HQ File :01/83/050/00839/AM09/	RLA File :03/94/040/00493/AM09/	Lic.No/Date:0310488012 26.09.2008	Defer Date:03.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of hard copy of application form RLA. Accordingly the case may be re-listed on 3.12.2008			

	Case No.:24/28/83-ALC1/2008	Party Name:BERGER BECKER COATINGS PVT.LTD.	Meet No/Date:32/83-ALC1/2008 05.11.2008	**Status:Case Approved**
	HQ File :01/83/050/00840/AM09/	RLA File :17/24/040/00008/AM09/	Lic.No/Date:1710002191 26.09.2008	Defer Date:

Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dated 5/11/08 offered by him the Committee decided to approve the case as applied for which includes 5% wastage.

Export Item	Qty.	Import Item	Qty.
EPOXY BACKCOAT GREY Containing Pigment Content 28.65% +/- 1% Solid Resin	4560 Litre	1. EPOXY RESIN (% NON VOLATILE CONTENT 100%)	0.1878 Kg
		2. TITANIUM DIOXIDE RUTILE GRADE	0.2700 Kg
		3. DIMETHYL ESTER / DIABASIC	0.3949 Kg

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Content 21.44% +/- 1% QTY. :-5973.60 KGS		ESTER / RETARDER SOLVENT / RHODIASOLVE 4. UREA FORMALDEHYDE RESIN (% NON VOLATILE CONTENT 60+/-2%) 5. HYDRO CARBON SOLVENT (SOLVENT NAPTHA) DISTILLATION RANGE 150-190 DEGREE C) 6. FLOW AGENT 7. EXTENDER PIGMENT 8.CHROME PIGMENT (LEAD CHROMATE) 9. BUTANOL 10.PHTHALONYANINE BLUE PIGMENT 11. MICRRONIZED RED OXIDE PIGMENT	 0.0625 Kg 0.0721 Kg 0.0277 Kg 0.0200 Kg 0.00903 Kg 0.0044 Kg 0.0009 Kg 0.0009 Kg
POLYESTER RAL 1001 Containing Pigment Content 31.05% +/- 1% Solid Resin Content 31.35% +/- 1% QTY :-1976.00 KGS	1520 Litre	1. POLYESTER RESIN SATURATED (% NON-VOLATILE CONTENT 55+/-2%) 2. TITANIUM DIOXIDE RUTILE GRADE 3. DIMETHYL ESTER / DIABASIC ESTER / RETARDER SOLVENT / RHODIASOLVE 4. MELAMINE RESIN (% NON-VOLATILE CONTENT 97+/-2%) 5. HYDRO CARBON SOLVENT (SOLVENT NAPTHA) DISTILLATION RANGE 150-190 DEGREE C)	0.4000 Kg 0.3045 Kg 0.0005 Kg 0.0615 Kg 0.1500 Kg

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			6. FLOW AGENT 7. MICRRONIZED RED OXIDE PIGMENT 8.CHROME PIGMENT (LEAD CHROMATE) 9. CARBON BLACK PIGMENT	0.0220 Kg 0.0200 Kg 0.0013 Kg 0.0002 Kg
93	UNIVERSAL PRIMER YELLOW Containing Pigment Content 11.16% +/- 1% Solid Resin Content 29.89% +/- 1% QTY. :- 3344.00 KGS	3040 Litre	1. TITANIUM DIOXIDE RUTILE GRADE 2. POLYESTER RESIN SATURATED (% NON-VOLATILE CONTENT 55+/- 2%) 3. HIGH SOLID POLYESTER RESIN (% NON VOLATILE CONTENT 100%) 4. DIMETHYL ESTER / DIABASIC ESTER / RETARDER SOLVENT / RHODIASOLVE 5. MELAMINE RESIN (% NON-VOLATILE CONTENT 97+/-2%) 6. EXTENDER PIGMENT 7. HYDRO CARBON SOLVENT (SOLVENT NAPTHA) DISTILLATION RANGE 150-190 DEGREE C) 8. MATTING AGENT 9. CHROME PIGMENT (LEAD CHROMATE) 10. DEFOAMER	0.0374 Kg 0.2125 Kg 0.1325 Kg 0.3761 Kg 0.0665 Kg 0.0291 Kg 0.1063 Kg 0.0089 Kg 0.0507 Kg 0.0300 Kg

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UNIVERSAL THINNER Containing Pigment Content 0% Solid Resin Content 0% QTY. :- 1444.00 KGS	1520Litre	1. DIMETHYL ESTER / DIABASIC ESTER / RETARDER SOLVENT / RHODIASOLVE 2. HYDRO CARBON SOLVENT (SOLVENT NAPTHA) DISTILLATION RANGE 150-190 DEGREE C) 3. HYDRO CARBON SOLVENT (SOLVENT NAPHTHA DISTILLATION RANGE 186-216 DEGREE C)	0.7000 Kg 0.1500 Kg 0.2000 Kg
POLYESTER RAL 5012 Containing Pigment Content 14.61% +/- 1% Solid Resin Content 38.38% +/- 1% QTY. ;- 1778.40 KGS	1520 Litre	1. POLYESTER RESIN SATURATED (% NON-VOLATILE CONTENT 55+/-2%) 2. TITANIUM DIOXIDE RUTILE GRADE 3. DIMETHYL ESTER / DIABASIC ESTER / RETARDER SOLVENT / RHODIASOLVE 4. MELAMINE RESIN(% NON-VOLATILE CONTENT 97+/-2%) 5. FLOW AGENT 6. HYDRO CARBON SOLVENT (SOLVENT NAPTHA) DISTILLATION RANGE 150-190 DEGREE C) 7. INORGANIC BLUE PIGMENT 8. CARBON BLACK PIGMENT 9. INORGANIC GREEN PIGMENT 10. DEFOAMER	0.6126 Kg 0.1094 Kg 0.1523 Kg 0.0681 Kg 0.0069 Kg 0.0491 Kg 0.0202 Kg 0.0038 Kg 0.0200 Kg 0.0076 Kg
POLYESTER BS 12	1520 Litre	1. POLYESTER RESIN SATURATED	0.4637 Kg

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B 21 Containing Pigment Content 30.73% +/-1% Solid Resin Content 29.05% +/- 1% QTY. :- 1884.80 KGS		(% NON-VOLATILE CONTENT 55+/-2%) 2. TITANIUM DIOXIDE RUTILE GRADE 3. DIMETHYL ESTER / DIABASIC ESTER / RETARDER SOLVENT / RHODIASOLVE 4. MELAMINE RESIN(% NON-VOLATILE CONTENT 97+/-2%) 5. HYDRO CARBON SOLVENT (SOLVENT NAPTHA) DISTILLATION RANGE 150-190 DEGREE C) 6. FLOW AGENT 7. INORGANIC GREEN PIGMENT 8. INORGANIC BLUE PIGMENT 9. CHROME PIGMENT (LEAD CHROMATE)	 0.3224 Kg 0.1222 Kg 0.0515 Kg 0.0707 Kg 0.0192 Kg 0.0001 Kg 0.0001 Kg 0.0001 kg
POLYESTER RAL 1014 Containing Pigment Content 31.05% +/- 1% Solid Resin Content 29.90% +/- 1% QTY. :- 1976.00 KGS	1520 Litre	1. POLYESTER RESIN SATURATED (% NON-VOLATILE CONTENT 55+/-2%) 2. TITANIUM DIOXIDE RUTILE GRADE 3. DIMETHYL ESTER / DIABASIC ESTER / RETARDER SOLVENT / RHODIASOLVE 4. MELAMINE RESIN(% NON-VOLATILE CONTENT 97+/-2%) 5. HYDRO CARBON SOLVENT (SOLVENT NAPTHA) DISTILLATION	0.48 Kg 0.3045 Kg 0.0005 Kg 0.0515 kg 0.1600 Kg

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		RANGE 150-190 DEGREE C) 6. FLOW AGENT 7. MICRRONIZED RED OXIDE PIGMENT 8. CHROME PIGMENT (LEAD CHROMATE) 9. CARBON BLACK PIGMENT	 0.0320 Kg 0.0210 Kg 0.0004 kg 0.0001 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No.:26/28/83-ALC1/2008	Party Name:BERGER BECKER COATINGS PVT.LTD.	Meet No/Date:32/83-ALC1/2008 05.11.2008	**Status:Case Approved**
HQ File :01/83/050/00842/AM09/	RLA File :17/24/040/00169/AM08/	Lic.No/Date:1710002193 26.09.2008	Defer Date:

Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dated 5/11/08 offered by him the Committee decided to approve the case as applied for which includes 5% wastage as under:-.

Item of Export	Qty.	Item of Import	Qty.
Paint COIL COATING ARCTIC WHITE BACKCOAT FG BC 740 Containing Pigment Content 31.05%+/-1% Solid Resin content 31.35 % +/- 31.35 %QTY. :- 5681.00 KGS	4370 Litre	1. POLYESTER RESIN SATURATED (% NON-VOLATILE CONTENT 55+/-2%) Resin 2. TITANIUM DIOXIDE RUTILE GRADE 3.DIMETHYL ESTER / DIABASIC ESTER / RETARDER SOLVENT / RHODIASOLV 4. MELAMINE RESIN (% NON-VOLATILE CONTENT 97+/-2%)	0.49 Kh 0.3045 Kg 0.0005 Kg

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			5. HYDRO CARBON SOLVENT (SOLVENT NAPTHA) (DISTILLATION RANGE 150-190 DEGREE C) 6. FLOW AGENT 7. MICRRONIZED RED OXIDE PIGMENT 8. CHROME PIGMENT (LEAD CHROMATE) 9. CARBON BLACK PIGMENT	0.0615 Kg 0.15 Kg 0.022 Kg 0.02 Kg 0.0013 Kg 0.0002 Kg
	Paint COIL COATING POLYESTER WHITE FG BECKRYPOL 350 Containing Pigment Content 30.73%+/-1% Solid Resin content 29.05% +/- 1 % (QTY. :- 1482.00 KGS)	1140 Litre	1. POLYESTER RESIN SATURATED (% NON-VOLATILE CONTENT 55+/-2%) 2. TITANIUM DIOXIDE RUTILE GRADE 3.DIMETHYL ESTER / DIABASIC ESTER / RETARDER SOLVENT / RHODIASOLV 4. MELAMINE RESIN (% NON-VOLATILE CONTENT 97+/-2%) 5. HYDRO CARBON SOLVENT (SOLVENT NAPTHA) (DISTILLATION RANGE 150-190 DEGREE C) 6. FLOW AGENT 7. MICRRONIZED RED OXIDE PIGMENT 8. INORGANIC BLUE PIGMENT 9. CARBON BLACK PIGMENT	0.4637 Kg 0.3224 Kg 0.1222 kg 0.0515 Kg 0.0707 Kg 0.0192 Kg 0.0001 Kg

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				0.0001 Kg 0.0001 Kg
94	Paint COIL COATING POLYESTER C N G GREEN FG BP 350 Containing Pigment Content 10.04%+/-1% Solid Resin content 42.21 % +/- 1 % (QTY. :- 1932.30 KGS)	1710 Litre	1. POLYESTER RESIN SATURATED (% NON-VOLATILE CONTENT 55+/-2%) 2. TITANIUM DIOXIDE RUTILE GRADE 3.DIMETHYL ESTER / DIABASIC ESTER / RETARDER SOLVENT / RHODIASOLV 4. MELAMINE RESIN (% NON-VOLATILE CONTENT 97+/-2%) 5. HYDRO CARBON SOLVENT (SOLVENT NAPTHA) (DISTILLATION RANGE 150-190 DEGREE C) 6. INORGANIC GREEN PIGMENT 7. FLOW AGENT 8. DEFOAMER 9. CAROME PIGMENT (LEAD CHROMATE) 10. CARBON BLACK PIGMENT	0.6763 Kg 0.0459 Kg 0.1379 Kg 0.0734 Kg 0.0402 Kg 0.0362 Kg 0.0088 Kg 0.008 Kg 0.0141 Kg 0.0092 Kg
	Paint COIL COATING POLYESTER CARRIBBEAN BLUE FG BP 350 Containing Pigment	2090 Litre	1. POLYESTER RESIN SATURATED (% NON-VOLATILE CONTENT 55+/-2%) 2. TITANIUM DIOXIDE RUTILE GRADE 3.DIMETHYL ESTER / DIABASIC ESTER	0.6126 Kg 0.1094 Kg

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Content14.61%+/-1% Solid Resin Content 38.38 % +/-1 % QTY. :- 2445.30 KGS		/ RETARDER SOLVENT / RHODIASOLV 4. MELAMINE RESIN (% NON-VOLATILE CONTENT 97+/-2%) 5. FLOW AGENT 6. HYDRO CARBON SOLVENT (SOLVENT NAPTHA) (DISTILLATION RANGE 150-190 DEGREE C) 7. INORGANIC BLUE PIGMENT 8. CARBON BLACK PIGMENT 9. INORGANIC GREEN PIGMENT 10. DEFOAMER	0.1523 kg 0.0681 kg 0.0069 Kg 0.0202 Kg 0.0038 Kg 0.02 Kg 0.0076 Kg
Paint COIL COATING POLYESTER PARROT GREEN FG BP 350 Containing Pigment Content 13.92%+/-1% Solid resin content 39.05 % +/- 1% QTY. :- 1288.20 KGS	1140 Kg	1. POLYESTER RESIN SATURATED (% NON-VOLATILE CONTENT 55+/-2%) 2. TITANIUM DIOXIDE RUTILE GRADE 3.DIMETHYL ESTER / DIABASIC ESTER / RETARDER SOLVENT / RHODIASOLV 4. MELAMINE RESIN (% NON-VOLATILE CONTENT 97+/-2%) 5. HYDRO CARBON SOLVENT (SOLVENT NAPTHA) (DISTILLATION RANGE 150-190 DEGREE C) 6. INORGANIC BLUE PIGMENT 7. FLOW AGENT 8. DEFOAMER	0.6343 Kg 0.0538 Kg 0.1497 Kg 0.0631 Kg 0.0408 Kg

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		9. CARBON PIGMENT(LEAD CHROMATE) 10. CARBON BLACK PIGMENT	0.0145 Kg 0.008 Kg 0.0079 Kg 0.0772 Kg 0.0007 kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

95	**Case No.:19/28/83-ALC1/2008**	Party Name:ITC LIMITED	Meet No/Date:32/83-ALC1/2008 05.11.2008	**Status:Case Deferred**
	HQ File :01/83/050/00835/AM09/	RLA File :09/24/040/00214/AM09/	Lic.No/Date:0910035463 29.09.2008	Defer Date:03.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of hard copy of application form RLA. . Accordingly the case may be re-listed on 3.12.2008			

96	**Case No.:20/28/83-ALC1/2008**	Party Name:ITC LIMITED	Meet No/Date:32/83-ALC1/2008 05.11.2008	**Status:Case Deferred**
	HQ File :01/83/050/00836/AM09/	RLA File :09/24/040/00173/AM09/	Lic.No/Date:0910035466 29.09.2008	Defer Date:03.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of hard copy of application form RLA.. Accordingly the case may be re-listed on 3.12.2008			

97	**Case No.:21/28/83-ALC1/2008**	Party Name:ITC LIMITED	Meet No/Date:32/83-ALC1/2008 05.11.2008	**Status:Case Deferred**
	HQ File :01/83/050/00837/AM09/	RLA File :09/24/040/00196/AM09/	Lic.No/Date:0910035467 29.09.2008	Defer Date:03.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of hard copy of application form RLA.. Accordingly the case may be re-listed on 3.12.2008			

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98	**Case No.:1/32/83-ALC1/2008**	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:32/83-ALC1/2008 05.11.2008	**Status:Case Approved**
	HQ File :01/83/050/00914/AM09/	RLA File :03/94/040/00659/AM09/	Lic.No/Date:0310491121 20.10.2008	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No. 14010/59/2008/Ch.II dated 24.9.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
As Approved by NC	-do-	**As Approved by NC**	- do -

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

99	**Case No.:2/32/83-ALC1/2008**	Party Name:DEVHARSH INFOTECH PVT.LTD.	Meet No/Date:32/83-ALC1/2008 05.11.2008	**Status:Case Deferred**
	HQ File :01/83/050/00915/AM09/	RLA File :03/94/040/00708/AM09/	Lic.No/Date:0310491142 20.10.2008	Defer Date:03.12.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 3.12.2008

100	**Case No.:3/32/83-ALC1/2008**	Party Name:SYNERGY POLY ADDITIVES PVT.LTD.,	Meet No/Date:32/83-ALC1/2008 05.11.2008	**Status:Case Deferred**
	HQ File :01/83/050/00916/AM09/	RLA File :05/24/040/00094/AM08/	Lic.No/Date:0510229593 21.10.2008	Defer Date:03.12.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of hard copy of application form RLA.. Accordingly the case may be re-listed on 3.12.2008

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101	**Case No.:4/32/83-ALC1/2008**	Party Name:ALOK MASTERBATCHES LTD.,	Meet No/Date:32/83-ALC1/2008 05.11.2008	**Status:Case Deferred**
	HQ File :01/83/050/00917/AM09/	RLA File :05/24/040/00366/AM09/	Lic.No/Date:0510229597 21.10.2008	Defer Date:03.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of hard copy of application form RLA. . Accordingly the case may be re-listed on 3.12.2008			

102	**Case No.:5/32/83-ALC1/2008**	Party Name:ALOK MASTERBATCHES LTD.,	Meet No/Date:32/83-ALC1/2008 05.11.2008	**Status:Case Deferred**
	HQ File :01/83/050/00918/AM09/	RLA File :05/24/040/00456/AM09/	Lic.No/Date:0510229598 21.10.2008	Defer Date:03.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of hard copy of application form RLA. . Accordingly the case may be re-listed on 3.12.2008			

103	**Case No.:6/32/83-ALC1/2008**	Party Name:SHANTI INDUSTRIES	Meet No/Date:32/83-ALC1/2008 05.11.2008	**Status:Case Deferred**
	HQ File :01/83/050/00919/AM09/	RLA File :08/24/040/00157/AM09/	Lic.No/Date:0810075559 22.10.2008	Defer Date:03.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 3.12.2008			

104	**Case No.:7/32/83-ALC1/2008**	Party Name:ITC LIMITED	Meet No/Date:32/83-ALC1/2008 05.11.2008	**Status:Case Deferred**
	HQ File :01/83/050/00920/AM09/	RLA File :09/24/040/00219/AM09/	Lic.No/Date:0910035686 22.10.2008	Defer Date:03.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of hard copy of application form RLA.. Accordingly the case may be re-listed on 3.12.2008			

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105	**Case No.:8/32/83-ALC1/2008**	Party Name:ITC LIMITED	Meet No/Date:32/83-ALC1/2008 05.11.2008	**Status:Case Deferred**
	HQ File :01/83/050/00921/AM09/	RLA File :09/24/040/00213/AM09/	Lic.No/Date:0910035689 22.10.2008	Defer Date:03.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of hard copy of application form RLA.. Accordingly the case may be re-listed on 3.12.2008			

106	**Case No.:9/32/83-ALC1/2008**	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD	Meet No/Date:32/83-ALC1/2008 05.11.2008	**Status:Case Deferred**
	HQ File :01/83/050/00922/AM09/	RLA File :02/24/040/00182/AM09/	Lic.No/Date:0210118732 22.10.2008	Defer Date:03.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 3.12.2008			

107	**Case No.:10/32/83-ALC1/2008**	Party Name:TEXSHADE PREFABS PVT.LTD,	Meet No/Date:32/83-ALC1/2008 05.11.2008	**Status:Case Deferred**
	HQ File :01/83/050/00923/AM09/	RLA File :07/24/040/00412/AM09/	Lic.No/Date:0710060623 22.10.2008	Defer Date:03.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of hard copy of application form RLA.. Accordingly the case may be re-listed on 3.12.2008			

108	**Case No.:11/32/83-ALC1/2008**	Party Name:SUD-CHEMIE INDIA PVT LTD.	Meet No/Date:32/83-ALC1/2008 05.11.2008	**Status:Case Deferred**
	HQ File :01/83/050/00924/AM09/	RLA File :10/24/040/00073/AM09/	Lic.No/Date:1010031326 22.10.2008	Defer Date:03.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 3.12.2008			

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109	**Case No.:12/32/83-ALC1/2008**	Party Name:SHANTI INDUSTRIES	Meet No/Date:32/83-ALC1/2008 05.11.2008	**Status:Case Deferred**
	HQ File :01/83/050/00925/AM09/	RLA File :08/24/040/00158/AM09/	Lic.No/Date:0810075586 22.10.2008	Defer Date:03.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 3.12.2008			

110	**Case No.:13/32/83-ALC1/2008**	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:32/83-ALC1/2008 05.11.2008	**Status:Case Deferred**
	HQ File :01/83/050/00926/AM09/	RLA File :05/24/040/00444/AM09/	Lic.No/Date:0510229798 22.10.2008	Defer Date:03.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 3.12.2008			

111	**Case No.:14/32/83-ALC1/2008**	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:32/83-ALC1/2008 05.11.2008	**Status:Case Deferred**
	HQ File :01/83/050/00927/AM09/	RLA File :10/24/040/00091/AM09/	Lic.No/Date:1010031332 23.10.2008	Defer Date:03.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 3.12.2008			

112	**Case No.:15/32/83-ALC1/2008**	Party Name:POLYTEC PACKING (INDIA) PVT LTD,	Meet No/Date:32/83-ALC1/2008 05.11.2008	**Status:Case Deferred**
	HQ File :01/83/050/00928/AM09/	RLA File :07/24/040/00390/AM09/	Lic.No/Date:0710060625 23.10.2008	Defer Date:03.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks			

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	for wants of hard copy of application form RLA.. Accordingly the case may be re-listed on 3.12.2008

113	**Case No.:16/32/83-ALC1/2008**	Party Name:LETRA GRAPHIX PVT.LTD.	Meet No/Date:32/83-ALC1/2008 05.11.2008	**Status:Case Deferred**
	HQ File :01/83/050/00929/AM09/	RLA File :08/24/040/00112/AM09/	Lic.No/Date:0810075631 23.10.2008	Defer Date:03.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 3.12.2008			

114	**Case No.:17/32/83-ALC1/2008**	Party Name:LETRA GRAPHIX PVT.LTD.	Meet No/Date:32/83-ALC1/2008 05.11.2008	**Status:Case Deferred**
	HQ File :01/83/050/00930/AM09/	RLA File :08/24/040/00127/AM09/	Lic.No/Date:0810075632 23.10.2008	Defer Date:03.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 3.12.2008			

115	**Case No.:18/32/83-ALC1/2008**	Party Name:ALOK MASTERBATCHES LTD.,	Meet No/Date:32/83-ALC1/2008 05.11.2008	**Status:Case Deferred**
	HQ File :01/83/050/00931/AM09/	RLA File :05/24/040/00370/AM09/	Lic.No/Date:0510229877 23.10.2008	Defer Date:03.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of hard copy of application form RLA. . Accordingly the case may be re-listed on 3.12.2008			

116	**Case No.:19/32/83-ALC1/2008**	Party Name:ALOK MASTERBATCHES LTD.,	Meet No/Date:32/83-ALC1/2008 05.11.2008	**Status:Case Deferred**
	HQ File :01/83/050/00932/AM09/	RLA File :05/24/040/00457/AM09/	Lic.No/Date:0510229879 23.10.2008	Defer Date:03.12.2008

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	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of hard copy of application form RLA. . Accordingly the case may be re-listed on 3.12.2008

117	**Case No.:20/32/83-ALC1/2008**	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:32/83-ALC1/2008 05.11.2008	**Status:Case Deferred**
	HQ File :01/83/050/00933/AM09/	RLA File :05/24/040/00482/AM09/	Lic.No/Date:0510229886 23.10.2008	Defer Date:03.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 3.12.2008			

118	**Case No.:21/32/83-ALC1/2008**	Party Name:SREE KRISHNA STRAPPING & LABELS PRIVATE LIMITED	Meet No/Date:32/83-ALC1/2008 05.11.2008	**Status:Case Deferred**
	HQ File :01/83/050/00934/AM09/	RLA File :04/24/040/00163/AM09/	Lic.No/Date:0410099439 23.10.2008	Defer Date:03.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 3.12.2008			

119	**Case No.:22/32/83-ALC1/2008**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:32/83-ALC1/2008 05.11.2008	**Status:Case Deferred**
	HQ File :01/83/050/00935/AM09/	RLA File :17/24/040/00014/AM09/	Lic.No/Date:1710002210 23.10.2008	Defer Date:03.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of hard copy of application form RLA. . Accordingly the case may be re-listed on 3.12.2008			

120	**Case No.:23/32/83-ALC1/2008**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:32/83-ALC1/2008 05.11.2008	**Status:Case Deferred**
	HQ File :01/83/050/00936/AM09/	RLA File :17/24/040/00013/AM09/	Lic.No/Date:1710002211 23.10.2008	Defer Date:03.12.2008

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	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments hard copy of application form RLA. Accordingly the case may be re-listed on 3.12.2008

121	**Case No.:24/32/83-ALC1/2008**	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:32/83-ALC1/2008 05.11.2008	**Status:Case Deferred**
	HQ File :01/83/050/00937/AM09/	RLA File :07/24/040/00416/AM09/	Lic.No/Date:0710060646 23.10.2008	Defer Date:03.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 3.12.2008			

122	**Case No.:26/32/83-ALC1/2008**	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:32/83-ALC1/2008 05.11.2008	**Status:Case Deferred**
	HQ File :01/83/050/00939/AM09/	RLA File :03/94/040/00670/AM09/	Lic.No/Date:0310491655 23.10.2008	Defer Date:03.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 3.12.2008			

123	**Case No.:25/32/83-ALC1/2008**	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:32/83-ALC1/2008 05.11.2008	**Status:Case Deferred**
	HQ File :01/83/050/00938/AM09/	RLA File :09/24/040/00291/AM09/	Lic.No/Date:0910035729 24.10.2008	Defer Date:03.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 3.12.2008			

124	**Case No.:27/32/83-ALC1/2008**	Party Name:LUCKY FORMS PVT. LTD.,	Meet No/Date:32/83-ALC1/2008 05.11.2008	**Status:Case Deferred**
	HQ File :01/83/050/00940/AM09/	RLA File :03/95/040/00656/AM09/	Lic.No/Date:0310491761 24.10.2008	Defer Date:03.12.2008

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	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 3.12.2008

125	**Case No.:28/32/83-ALC1/2008**	Party Name:LUCKY FORMS PVT. LTD.,	Meet No/Date:32/83-ALC1/2008 05.11.2008	**Status:Case Deferred**
	HQ File :01/83/050/00941/AM09/	RLA File :03/95/040/00657/AM09/	Lic.No/Date:0310491773 24.10.2008	Defer Date:03.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 3.12.2008			

126	**Case No.:29/32/83-ALC1/2008**	Party Name:RALLIS INDIA LIMITED	Meet No/Date:32/83-ALC1/2008 05.11.2008	**Status:Case Deferred**
	HQ File :01/83/050/00942/AM09/	RLA File :03/95/040/00631/AM09/	Lic.No/Date:0310491828 24.10.2008	Defer Date:03.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of hard copy of application form RLA.. Accordingly the case may be re-listed on 3.12.2008			

127	**Case No.:30/32/83-ALC1/2008**	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:32/83-ALC1/2008 05.11.2008	**Status:Case Approved**
	HQ File :01/83/050/00943/AM09/	RLA File :08/24/040/00134/AM09/	Lic.No/Date:0810075717 27.10.2008	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No. 14010/39/2006/Ch.III dated 9.4.2008 and decided to approve this case on repeat basis asReactive under:-

Item of Export	Qty	Item of Import	Qty
Reactive Blue HEGN (High Conc.) Reactive Blue 198	1 kg.	1. Para Nitro Chloro Benzene 2. Cyanuric Chloride	0.752 Kg 0.468 Kg

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	3. Ethylene Diamine 4. Aniline 2,4 Disulfonic Acid 5. Chloranil	1.185 Kg 0.655 Kg 0.314 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

128	**Case No.:31/32/83-ALC1/2008**	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:32/83-ALC1/2008 05.11.2008	**Status:Case Deferred**
	HQ File :01/83/050/00944/AM09/	RLA File :03/94/040/00609/AM09/	Lic.No/Date:0310492158 27.10.2008	Defer Date:03.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 3.12.2008			

129	**Case No.:32/32/83-ALC1/2008**	Party Name:L`OREAL INDIA PVT. LTD.,	Meet No/Date:32/83-ALC1/2008 05.11.2008	**Status:Case Deferred**
	HQ File :01/83/050/00945/AM09/	RLA File :31/21/040/00255/AM09/	Lic.No/Date:3110035924 27.10.2008	Defer Date:03.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of hard copy of application form RLA.. Accordingly the case may be re-listed on 3.12.2008			

130	**Case No.:33/32/83-ALC1/2008**	Party Name:BERGER BECKER COATINGS PVT.LTD.	Meet No/Date:32/83-ALC1/2008 05.11.2008	**Status:Case Deferred**
	HQ File :01/83/050/00946/AM09/	RLA File :17/24/040/00119/AM08/	Lic.No/Date:1710002228 27.10.2008	Defer Date:03.12.2008

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Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of hard copy of application form RLA.. Accordingly the case may be re-listed on 3.12.2008

Date:12.11.2008
Place:New Delhi

S.S.Mohan
Foreign Trade Development Officer

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